Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade  
Udyog Bhawan  
New Delhi

**Notification No. 20/2015-2020**  
New Delhi, Dated: 21st July, 2020

**Subject:** Amendment in Export Policy of Personal Protection Equipment/Masks

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment in the **Notification No. 14 dated 22.06.2020** amending the Schedule 2 of the ITC (HS) Export Policy 2018 related to the export of Personal Protection Equipments as under:

<table>
<thead>
<tr>
<th>Serial Number</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Export Policy</th>
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</thead>
</table>
| 207 A         | 901850, 901890, 9020, 392690, 621790, 630790 | Following Personal Protection Equipments (PPEs) exported either as part of kits or as individual items -  
1. Medical Coveralls of all Classes/Categories (except Surgical drapes, isolation aprons, surgical wraps and X-ray gowns)  
2. Medical Goggles  
3. All masks other than non-medical/non-surgical masks (cotton, silk, wool, polyester, Nylon, Rayon, Viscose – Knitted, Woven or Blended)  
4. Medical Nitrile/NBR Gloves  
5. Face Shield | Prohibited |

2. **Effect of this Notification:**

Notification No. 14 dated 22.06.2020 is amended to the extent that only surgical drapes, isolation aprons, surgical wraps and X-Ray gowns are removed from prohibition under the medical coveralls of all classes and categories. All other items as described above, including other types of medical coveralls of all classes and categories, exported against the mentioned HS codes or falling under any other HS code, continue to remain prohibited for export, as part of prohibition on personal protection equipments.

(Amit Yadav)  
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